



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ४, अंक १०(२)]

मंगळवार, फेब्रुवारी २०, २०१८/फाल्गुन १, शके १९३९

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असाधारण क्रमांक २५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Act, 2017 (Mah. Act No. XIX of 2018), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XIX OF 2018.

(First published, after having received the assent of the President in the "Maharashtra Government Gazette", on the 20th February 2018).

An Act further to amend the Maharashtra Agricultural Lands
(Ceiling on Holdings) Act, 1961.

Mah. XXVII of 1961. WHEREAS it is expedient further to amend the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Act, 2017. Short title.

Amendment
of section 28-
1AA of Mah.
XXVII of
1961.

2. In section 28-1AA of the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961, in sub-section (3A), in the *Explanation*, the following shall be added at the end, namely :—

Mah.
XXVII of
1961.

“or for rehabilitation of the project affected persons of a public project notified by the Government for this purpose”.